

NATIONAL COMPANY LAW TRIBUNAL
CUTTACK BENCH
COURT No. 1

ITEM No. 110

IA (IB) No. 37/CB/2023, IA (IB) No. 144/CB/2024, IA (IB) No. 153/CB/2024,
IA (IB) No. 171/CB/2024
In TP No. 112/CTB/2019 (CP No. 300/KB/2017)

Proceedings under Section 7 IBC

IN THE MATTER OF:

44 Noida Infotech (Two) Pvt. Ltd

.....Applicant

V/S

Falcon Consultancy Pvt. Ltd.

....Respondent

Order delivered on 25/06/2024

Coram:

Dr. N.V. Ramakrishna Badarinath, Hon'ble Member(J)

Shri Charan Singh, Hon'ble Member(T)

PRESENT:

For the Applicants

Ms. Sonu Jain, CA

Ms. Mrinali Prasad, Adv. In IA 153

Mr. Anurag Pati, Adv.

For the Respondent

ORDER

IA (IB) 37/CB/2023 and IA (IB) No. 144/CB/202

List the matter on 09.08.2024

IA (IB) No. 153/CB/2024

Learned Counsel for the petitioner and liquidator present.

Reply filed by the liquidator is taken on record. Liberty given to the applicant to file rejoinder. The liquidator is at liberty to file additional pleading in case the rejoinder to be filed contains any new or fresh pleading. Call on 09.08.2024.

IA (IB) No. 171/CB/2024

This is an application filed by the Liquidator for extension of liquidation period by six months. While adjudicating the matter it came to notice that liquidation period ends on 04.06.2024. We are approving this extension inter-alia, on the grounds that two properties which have been sold to the successful bidder is yet to be transferred and other two properties are attached by ED under PMLA. Taking into consideration the facts that since the liquidation was approved on 05.12.2018 and since this is a long-standing matter of 2018, the liquidator shall invariably complete the liquidation within the extended period and shall not apply for further extension. Accordingly, this IA is **allowed** and disposed of.

List the connected IAs on 09.08.2024.

SD/-

Charan Singh
Member (Technical)

SD/-

Dr. N.V. Ramakrishna Badarinath
Member (Judicial)

Sibendra Naik (Steno)